

ITEM NO.61

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11224/2015

(Arising out of impugned final judgment and order dated 29-10-2014 in RP No. 268/2013 passed by the National Consumers Disputes Redressal Commission, New Delhi)

DEVI LAL PARIKH

Petitioner(s)

VERSUS

HARBANS SINGH & ANR.

Respondent(s)

Date : 08-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Baij Nath Patel, Adv.  
Mr. Nitin Bhardwaj, AOR

For Respondent(s)

Mr. S. C. Patel, AOR  
Mr. Akhil Nene, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel for the respondents, list the matter after two weeks.

(MANISH SETHI)  
COURT MASTER (SH)

(SAROJ KUMARI GAUR)  
BRANCH OFFICER